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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No. 492/86.

Shri Rajendra N. Kolwankar,  
97/2, SPDC Colony, Mankhurd,  
BOMBAY - 400 088.

... Applicant.

V/S

The Director,  
Government of India,  
Department of Atomic Energy,  
Construction & Service Group,  
V.N. Purao Marg, Deonar,  
BOMBAY - 400 094.

... Respondent.

Coram: The Hon'ble Member(J), Shri M.B. Mujumdar.

The Hon'ble Member(A), Shri M.Y. Priolkar.

Appearance:

Mr. G.D. Samant,  
Learned Advocate for  
the applicant.  
Mr. M.I. Sethna,  
Learned Counsel for  
the respondents.

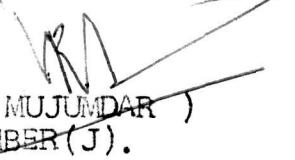
ORAL JUDGMENT:-

6.10.1989.

(Per Shri M.B. Mujumdar, Member(J))

Heard Mr. G.D. Samant, Learned Advocate for the applicant and Mr. M.I. Sethna, Counsel for the respondents. Mr. Samant, Learned Advocate for the applicant stated that in view of the letter dated 14.12.1988 from the Assistant Personnel Officer of the Department of Atomic Energy, Construction and Services Group the main grievance of the applicant is over and hence the application may be disposed of. Accordingly the application is disposed of, with no order as to costs.

  
( M.Y. PRIOLKAR )  
MEMBER(A).

  
( M.B. MUJUMDAR )  
MEMBER(J).